

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO:UPLOK-1/DE/497/2015/ARE-10

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 3/5/2017

RECOMMENDATION

Sub:- Departmental inquiry against Sri Shiddappa S/o. Gangappa Badagi, Assistant Teacher, Jaihind Government Higher Primary School- 02, Mudhola, Bagalkot District (on deputation working than as Taluk Literacy Coordinator (ತಾಲ್ಲೂಕು ಸಾಕ್ಷರತಾ ಸಂಯೋಜಕರು) - Reg.

Ref:- 1) Government Order No. ಇಡಿ 304 ಪಿಬಿಎಸ್ 2015, Bengaluru, Dated 3/9/2015.

2) Nomination order No.UPLOK-1/DE/497/2015, Bengaluru, dated 19/10/2015 of Hon'ble Upalokayukta-1, State of Karnataka, Bengaluru

The Government by its Order dated 3/9/2015 initiated Departmental inquiry against Sri Shiddappa S/o. Gangappa Badagi, Assistant Teacher, Jaihind Government Higher Primary School -02, Mudhola, Bagalkot District (on deputation working then as Taluk Literacy Coordinator (ತಾಲ್ಲೂಕು ಸಾಕ್ಷರತಾ ಸಂಯೋಜಕರು) (hereinafter referred to as Delinquent Government Official, short as **'DGO**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/497/2015, Bengaluru dated 19/10/2015 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO-was tried for the following charge:-

“ಶ್ರೀ ಎಸ್.ಜಿ ಬಾಡಗಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಜೈಹಿಂದ್ ಸರ್ಕಾರಿ ಶಾಲೆ, ಮುಧೋಳ ಶಾಲೆಯಲ್ಲಿ ಸಹ ಶಿಕ್ಷಕರೆಂದು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ನಿಯೋಜನೆಯ ಮೇರೆಗೆ ತಾಲ್ಲೂಕು ಸಾಕ್ಷರತಾ ಸಂಯೋಜಕರೆಂದು ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದಾಗ ದಿನಾಂಕ 01/07/2003ರಲ್ಲಿ ವೈದ್ಯಕೀಯ ನಕಲು ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆದುಕೊಂಡು ಇಲ್ಲಿಯವರೆಗೆ ಪ್ರತಿ ತಿಂಗಳು ರೂ.1,140/-ಗಳನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಮೋಸ ಮಾಡಿ, ಸುಮಾರು ರೂ.1,77,860/-ಗಳನ್ನು ಯಾವುದೇ ಶಾಶ್ವತ ದೈಹಿತ ನ್ಯೂನತೆ ಹೊಂದದೇ ಇದ್ದರೂ ಅಂಗವಿಕಲ ಸಂಚಾರಿ ಭತ್ಯೆಯನ್ನು ಪಡೆದು ಸರ್ಕಾರಕ್ಕೆ ಹಾನಿ ಹಾಗೂ ತಮಗೆ ಅನ್ಯಾಯದ ಲಾಭ ಮಾಡಿಕೊಂಡಿರುತ್ತೀರಿ.

ಆದಕಾರಣ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966 ರ ನಿಯಮ 3(1)(i), (ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the charges as framed against DGO – Sri Shiddappa Son of Sri Gangappa Badagi, Assistant Teacher, Jaihind Government Higher Primary School-02, Mudhola, Bagalkote District (on deputation working then as Taluk Literacy Coordinator) (ತಾಲ್ಲೂಕು ಸಾಕ್ಷರತಾ ಸಂಯೋಜಕರು)

5. On re-consideration of the evidence, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. The Inquiry Officer has held that the DGO by producing concocted disability Certificate has availed physically disabled

travelling allowance and caused loss of Rs.1,77,860/- to the State Exchequer.

7. As per the First Oral Statement submitted by DGO he is due to retire from service on 31/5/2028.

8. Having regard to the nature of charge proved against DGO Sri Shiddappa S/o. Gangappa Badagi it is hereby recommended to the Government to impose penalty of withholding 4 annual increments payable to DGO Sri Shiddappa S/o. Gangappa Badagi, with cumulative effect and also impose penalty of recovery of Rs.1,77,860/- from the salary and allowances payable to DGO Sri Shiddappa S/o. Gangappa Badagi.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 3/5

Upalokayukta-1,
State of Karnataka, Bengaluru.

